



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

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April 8, 2011

**Reserve Bank of India penalises
Shree Savli Nagrik Sahakari Bank Ltd., District Vadodara**

The Reserve Bank of India, in exercise of powers vested in it under the provisions of Section 47A (1)(b) read with Section 46(4) of the Banking Regulation Act, 1949 (AACS), imposed a monetary penalty of ₹1.00 lakh (Rupees one lakh only) on Shree Savli Nagrik Sahakari Bank Ltd., District Vadodara. The penalty was imposed for not adhering to Reserve Bank of India instructions/guidelines on Anti-Money Laundering (AML) guidelines.

The Reserve Bank had issued a show cause notice to the bank, in response to which the bank submitted a written reply. After considering the facts of the case, the bank's reply and also personal submissions in the matter, the Reserve Bank came to the conclusion that the violations were substantiated and warranted imposition of penalty.

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Ajit Prasad
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